IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

(IB)-283/ND/2017

In the matter of:

Canon India (P) Ltd

....PETITIONER

Vs.

Tulip Telecom Ltd

..RESPONDENT

SECTION:

Under Section 9 of IBC, 2016

Order delivered on 14.12.2017

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner

: Ms. Jyoti Choudhary, Advocate

Mr. Amitesh Kumar, Advocate

Mr. Kunal Patel, Advocate

For the Respondent/Cor. Debto

For the RD (N)

ORDER

Learned Counsel for the petitioner is present. It is brought to the notice of this Tribunal that the Corporate Debtor is under liquidation proceedings and the Official Liquidator has taken up the assets and liabilities of the Company as per the directions of Hon'ble High Court of Delhi.

In the circumstances, Ld. Counsel for the petitioner is directed to file a copy of the order passed by the Hon'ble High Court of Delhi in relation to the appointment of O.L.

Post the matter on 10.1.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 14.12.2017